

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 101
IB-376(ND)/2024

IN THE MATTER OF:

CANARA BANK (E-SYNDICATE BANK) Petitioner/Applicant

Vs.

IRFANA NASEEM QURESHI Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 10.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Hitesh Sachar, Ms. Anju Jain, Mr. Rabi Karmokar,
Advs.

For Respondent :

ORDER

This matter was passed over in the first call. No one has appeared even on the second call. However, in the interest of justice the matter is adjourned **to 30.07.2024**.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)